

ITEM NO.13

COURT NO.14

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26848/2023

[Arising out of impugned final judgment and order dated 08-08-2023 in WP No. 15215/2020 passed by the High Court of Karnataka at Bengaluru]

G. SATYANARAYANA @ GOURI SATYA & ANR. Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.252173/2023-EXEMPTION FROM FILING O.T.)

Date : 04-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAHFor Petitioner(s) Dr. Aditya Sondhi, Sr. Adv.
Ms. Ranu Purohit , AOR
Mr. Maeen Mawana, Adv.
Mr. Yashas R.K., Adv.
Mr. Rijuk Sarkar, Adv.For Respondent(s) Mr. V. N. Raghupathy, AOR
Mr. Vishwanath P. Allannavar, Adv.
Ms. Mythili S, Adv.
Mr. Md. Apzal Ansari, Adv.Mr. S. K. Kulkarni, Adv.
Mr. M. Gireesh Kumar, Adv.
Mr. Ankur S. Kulkarni, AOR
Ms. Uditha Chakravarthy, Adv.
Mr. Tarun, Adv.Mr. Mahesh Thakur, AOR
Mrs. Vipasha Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

After hearing learned counsel for the parties, we are of the opinion that the Archaeological Survey of India (ASI) and Indian

National Trust for Art and Cultural Heritage (INTACH) should also be made parties to the petition.

The Registry shall do the needful within one week from today. Let notices be issued to the newly impleaded parties.

Re-list the matter on 08.01.2025.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR